(ख) से (घ) वाणिज्य मंत्रालय ने आवश्यक वस्तु अधिनियम, 1955 के तहत आवश्यक वस्तुओं की सूची में से चाय को हटा दिए जाने का सुझाव दिया है। इस संबंध में सरकार ने अभी तक कोई निर्णय नहीं लिया है।

सरसों के तेल की कालाबाजारी

653. **श्री रमा शंकर कौशिश:**

प्रो. रामगोपाल यादव:

क्या खाद्य और उपभोक्ता मामले मंत्री यह बताने की कृपा करेंगे कि:

(क) जब पिछले अगस्त में दिल्ली में सरसों के मिलावटी तेल से हुए प्रतिकूल प्रभाव के कारण सरकार द्वारा सरसों के तेल की बिक्री पर तत्काल प्रभाव से अनिश्चितकाल के लिए प्रतिबन्ध लगा दिया गया और परिणामस्वरूप काफी ऊंचे दामों पर सरसों के तेल की कालाबाजारी होने लगी और यह आम जनता की पहुंच से बाहर हो गया क्या सरकार ने बाजार में सरसों का तेल आसानी से उपलब्ध कराने के लिए कोई कार्रवाई की है;

(ख) यदि हां, तो आम आदमी को यह किस दर पर उपलब्ध कराया जा रहा है; और

(ग) क्या सरसों के तेल की जमाखोरी करने वालों के विरुद्ध कोई कार्रवाई की गई है; यदि हां, तो इसका क्या परिणाम रहा?

खाद्य और उपभोक्ता मामलों के मंत्रालय में राज्य मंत्री (श्री सत्यपाल सिंह यादव): (क) बाजार में सुरक्षित सरसों के तेल की उपलब्धता सुनिश्चित करने के क्रम में सरकार ने उचित गुणवत्ता जांच के पश्चात सरसों का तेल बेचने की अनुमति दे दी है।

(ख) सामान्यतया, ब्राण्डेड सरसों का तेल 75/- रु. प्रति लीटर (बोतल में) की दर से उपलब्ध है। बड़ी क्षमता वाले पैकों की कीमतें अपेक्षाकृत कम है।

(ग) आवश्यक वस्तु अधिनियम, 1955 के अंतर्गत राज्य सरकारों को यथोचित कार्रवाई करने की सलाह दी गई है।

खुले सरसों के तेल की बिक्री पर प्रतिबंध

654. **श्री बरजिन्दर सिंह:**

श्री कपिल सिब्बल:

क्या खाद्य और उपभोक्ता मामले मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि खुले सरसों के तेल की खुदरा बिक्री पर प्रतिबंध लगाया गया है;

(ख) यदि हां, तो क्या सरसों के तेल में मिलावट संबंधी मामले की जांच पूरी होने के बाद ही उक्त प्रतिबन्ध को समाप्त किये जाने का निश्चय किया गया है;

(ग) यदि हां, तो जांच कार्य के कब तक पूरा होने की संभावना है; और

(घ) क्या प्रतिबन्ध लगाने के बाद, सरसों के तेल की कीमत प्रतिबन्ध के पूर्व विद्यमान कीमत की तुलना में 100 प्रतिशत की वृद्धि हुई है और यदि हां, तो इस मूल्य वृद्धि के क्या कारण हैं?

खाद्य और उपभोक्ता मामलों के मंत्रालय में राज्य मंत्री (श्री सत्यपाल सिंह यादव): (क) सरसों के तेल में मिलावट और ड्राप्सी मामलों को देखते हुए बहुत से राज्य सरकारों ने खुले सरसों के तेल की बिक्री पर पाबंदी लगाई।

(ख) और (ग) उचित गुणवत्ता की जांच के पश्चात सरसों के तेल की बिक्री पर लगी पाबंदी हटा ली गई है।

(घ) जी, नहीं।

Disposal of cases by consumer courts

655. SARDAR BALWINDER SINGH BHUNDAR: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the number of consumer courts in country and the details of cases disposed of during the last three years, State-wise;

(b) the average time taken for disposal of a case, the number of cases posted every day and number disposed of, State-wise; and

(c) the number of cases pending in these courts against the total number of cases filed State-wise?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SHRI SURJIT SINGH BARNALA): (a) to (c) 32 State Commissions, 543 district fora besides the National Commission at New Delhi have been set up in the country for redressal of consumer grievances. The State-wise details of the State Commissions and district fora is given in the Statement-I. (*See* below)

In view of diversity of the nature of cases and the volume of work involved in State commissions and district fora, no precise estimation is possible regarding average time taken for disposal of a case. However, from the information available with the Government

the average time taken for disposal of cases in different courts would range from two months to one year approximately.

The number of cases posted every day and disposed of in the State Commissions and district fora are not maintained by the Government. The collection of such data would involve enormous volume of work which may not be commensurate with the result sought to be achieved. However, the figures of disposal of cases on cumulative basis since inception of the State Commissions/district fora are collected by the Government. As per the information presently available with the Government, the details of the cases filed since inception, disposed of and pending in the State Commissions and the district fora are given in the Statement II (*See* below)

In the National Commission, 14,666 cases have been filed since inception of which 8,667 cases have been disposed of and 5,999 cases are pending.

Statement-I

State-wise details of State Commission and District Fora setup in the country.

State/UT	State Commission	District Fora
Andhra Pradesh	1	25
Arunachal Pradesh	1	13
Assam	1	23
Bihar	1	55
Goa	1	2
Gujarat	1	20
Haryana	1	17
Himchal Pradesh	1	12
Jammu & Kashmir	1	2
Karnataka	1	21
Kerala	1	14
Madhya Pradesh	1	45
Maharashtra	1	34
Manipur	1	8
Meghalaya	1	7
Mizoram	1	3
Nagaland	1	8
Orissa	1	31
Punjab	1	17
Rajasthan	1	33
Sikkim	1	4
Tamil Nadu	1	24
Tripura	1	3
Uttar Pradesh	1	87
West Bengal	1	19
A&N Island	1	8
Chandigarh Adm.	1	2
D & N Haveli	1	2
Daman & Diu	1	1
Delhi	1	7
Lakshadweep	1	1
Pondicherry	1	1
TOTAL	32	543

Statement-II

State-wise details of cases filed/disposed pending in the State Commission and District Fora (as on 1.11.98).

	STATE COMMISSION		
State/UTs	Cases filed since inception	Cases disposed since inception	Cases pending
Andhra Pradesh	8502	6735	1767
Arunachal Pradesh	18	13	5
Assam	1037	348	689
Bihar	4458	1874	2584
Goa	875	624	251
Gujarat	6558	4320	2238
Haryana	6776	4802	1974
Himachal Pradesh	1824	1712	112
Jammu & Kashmir	3146	2296	850
Karnataka	6192	4127	2065
Kerala	10686	10149	537
Madhya Pradesh	5817	3312	2505
Maharashtra	12303	7812	4491
Manipur	78	33	45
Meghalaya	64	42	22
Mizoram	9	4	5
Nagaland	4	4	0
Orissa	5459	2824	2635
Punjab	3534	1961	1573
Rajasthan	15363	4995	10368
Sikkim	12	12	0
Tamil Nadu	9545	7705	1840

State/UTs	Cases filed since inception	Cases disposed since inception	Cases pending
Tripura	192	135	57
Uttar Pradesh	19674	4354	15320
West Bengal	4287	3772	515
A&N Island	14	11	3
Chandigarh Admn.	1661	1507	154
D&N Haveli	0	0	0
Daman & Diu	1	0	1
Delhi	7994	5564	2430
Lakshdweep	7	7	0
Pondicheery	439	399	40
TOTAL	136529	81453	55076

State-wise details of cases filed/disposed pending in the State Commission and District Fora (as on 1.11.98)

	DISTRICT FORA		
State/UTs	Cases filed since inception	Cases disposed since inception	Cases pending
Andhra Pradesh	96510	80265	16245
Arunachal Pradesh	159	136	23
Assam	6107	5210	897
Bihar	36078	23330	12748
Goa	2823	2363	460
Gujarat	52486	36431	16055
Haryana	58842	44259	14583
Himachal Pradesh	10815	9295	1520
Jammu & Kashmir	9684	7805	1879
Karnataka	52055	41180	10876
Kerala	90287	84552	5735
Madhya Pradesh	50844	40281	10563
Maharashtra	77153	59790	17363
Manipur	671	647	24
Meghalaya	193	152	41
Mizoram	286	195	31
Nagaland	74	71	3
Orissa	25728	22042	3686
Punjab	23102	20612	2490
Rajasthan	103435	89489	13946
Sikkim	80	75	6
Tamil Nadu	44920	38815	6105
Tripura	792	691	161
Uttar Pradesh	189353	134678	51680
West Bengal	42652	37745	4907
A&N Island	148	140	8
Chandigarh Admn.	12950	10079	2871
D&N Haveli	28	23	6
Daman & Diu	61	30	31
Delhi	51194	37512	13682
Lakshdweep	31	30	1
Pondicheery	1451	1371	80
TOTAL:	1040932	829239	211693

Allocation of Levy Sugar to Bihar

656. SHRI JANARDAN YADAV: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the criteria followed by Government for allocation of levy sugar to States;

(b) whether Government of Bihar has demanded allocation of sugar on the basis of population of 1997-98;

(c) if so, the details thereof and the decision taken by Government thereon; and

(d) by when it is likely to be supplied as per the projected population of 1997-98 as base?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) The norm for supply of levy sugar for the Public Distribution System to most of the States/UTs. Including the State of Bihar is 425 gms. per capita per month based on the 1991 census which is effective from 1.1.1996. In addition, the Government also release about one lakh tonnes of levy sugar per annum which is distributed amongst States/UTs, as Festival Quotas.

(b) and (c) No, Sir.

(d) As the production of sugar in general and availability of levy sugar in particular has yet to attain the stability to the extent needed for any upward revision. It is not possible to indicate at this stage as to when it would be possible to supply levy sugar to the States/UTs as per the projected population of 1997-98.